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O.A. No.232/2008

ORDER DATED 14th AUGUST, 2009

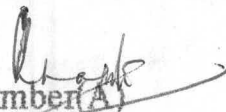
Coram:

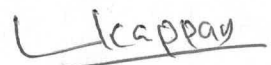
Hon'ble Mr. Justice K. Thankappan, Member (J)

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. S. K. Ojha, Ld. Counsel on behalf of
Ms. R. B. Mohapatra, Ld. Counsel for the applicant and Mr.
P.R.J. Dash, Ld. Counsel for the Respondents.

2. The O.A. itself has already been disposed of by
this Tribunal on 2nd January, 2009 by directing the Respondent
No. 1 to consider Annexures-A/8 & A/9 representations and
pass a reasoned order and communicate the same to the
applicant within a period of three months. We have not
directed the Respondents to report compliance of the order. It
is left to the applicant to challenge the reply given by the
Respondents in any in his representation. If so, the present
M.A.398/09 is misconceived and hence the same is dismissed.


Member (A)


MEMBER (J)